

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**OA No. 4093/2017
MA No. 4295/2017**

This is the 14th day of December, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Jaipal Singh Choudhary
S/o Sh. Kamal Singh, Age-40, Staff Nurse,
H. No. 57 Ashok Vihar Phase-3,
Sawan Park Ext. Delhi-110052Applicant

(By advocate: Mr. Rajender Yadav)

VERSUS

1. The Govt. of Delhi,
Through Chief Secretary,
5-Shamnath Marg
Delhi-110054
2. The DSSSB,
Through Secretary
FC-18, Institutional Area,
Karkarduma,
Delhi-110092
3. H&FW,
Through Secretary
Director of Health Services,
F-17, Karkarduma Delhi

(By advocate: Mr. Amit Yadav)

ORDER (ORAL)

By Mr. K.N. Shrivastava, Member (A),

The applicant participated in the selection process for the post of 'A' grade Staff Nurse in MCD under Post code 071/07, which was conducted by DSSSB. His claim is that he belongs to OBC category

and as such his candidature should be considered under that category. His contention is that if he were to be considered OBC category, by virtue of marks secured by him in the written examination, he would have made to the merit list in the OBC category. Since the applicant had not submitted OBC certificate at the time of submission of application he has been considered under general category and has failed to meet into the merit list under that category.

2. The written examination for the post was held in the year 2008 and the result was published on 15.12.2008.

3 The applicant however had secured the OBC certificate issued by Executive Magistrate, Model Town, North West District, Delhi, which has been issued to him on the basis of an old certificate issued to his father by the competent authority in Government of Rajasthan.

MA No. 4295/2017

Through the medium of this MA, the applicant has prayed for condonation of delay of 2220 days in filing the OA. Learned counsel for applicant submits that this delay has occurred as the applicant could not arrange enough money to engage lawyer for filing the OA.

Heard learned counsel for the applicant. We have considered the arguments of learned counsel for the applicant and have also gone through contents of this condonation of application. We are not convinced with the reasons given for filing the OA after such a long delay. Accordingly we dismissed this application.

OA No. 4093/2017

In view of the dismissal of aforesaid MA, the OA is also stands dismissed.

(S.N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)

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